

SUPREME COURT OF INDIA
ADMN. MATERIALS (P&S)

F. No.: 10KVA UPS/2022
Dated : 3 March, 2023

Last date for
Submission of Tender: 13 March, 2023 up to 03:00 p.m.

NOTICE INVITING TENDERS FOR RATE CONTRACT FOR TWO YEARS TOWARDS SUPPLY AND INSTALLATION OF 10 KVA ONLINE UPS (with on-site comprehensive company warranty on both UPS and Battery) HAVING AT LEAST ONE HOUR BACKUP

Sealed tenders are urgently invited for rate contract for two years towards supply and installation of 10 KVA Online UPS having at least one hour backup for use in at least **05 locations** from reputed IT/Electrical/Office Automation dealers having offices in Delhi/NCR as per Proformas enclosed herewith at **Annexures-'A', 'B', 'C' and 'D'**. Interested parties, if so desire, may contact the Branch Officer, Admn. Materials (P&S) [for administrative-related queries] on Telephone No. 011-23115864, or Branch Officer (Computer Cell) on Telephone No. 011-23115949 [for technical-related queries] or personally visit at **Reception Counter No. 17 (R&I)** for any clarification on any working day between 10.30 A.M. and 4.00 P.M. (except Saturdays & holidays) .

A. TENDER

1. The tender should be sent in Three Sealed Envelopes superscribed with (a) "Earnest Money for 10 KVA Online UPS", (b) "Technical Bid for 10 KVA Online UPS" and (c) "Financial Bid for 10 KVA Online UPS" by post sufficiently early so as to reach the Registry within date and time or may be delivered to the undersigned. If tender is sent through Special Messenger, an authority letter from the tenderer with proof of identity may also be given to the Messenger so that he/she could show the same along with his/her own identity proof to the Reception Officer at **Reception Counter No. 17** for issuance of entry pass.

2. The tenderers are expected to examine all the instructions, Proformas, terms & conditions and specifications in the tender documents. Failing to furnish all information required by the tender document in any respect will be at the tenderer's risk and may result in the rejection of the tender.

3. The tender must be received not later than the date & time specified for submitting the same. In case, the date of submitting the tender will be declared as holiday by the Govt. of India then next working day of the Registry will be treated as due date of Tender.

B. TERMS AND CONDITIONS OF TENDER

4. The tenderers are required to quote their lowest rate per unit for rate contract towards supply and installation of 10 KVA Online UPS along with warranties applicable for at least **05 locations** in the **Annexure 'D'** enclosed herewith and the rates should be valid for a period of 02 (two) years from the date of opening of the Tenders. The tenderer shall not be entitled during the said period of 02 (two) years to revoke or cancel its tender or to vary the tender or any terms thereof.

5. The tenderers are required to send their tender along with Demand Draft drawn in favour of "The Registrar (Admn), Supreme Court of India" towards Earnest Money Deposit of **Rs.11,500/- (Rupees Eleven Thousand Five Hundred Only)** for supply and installation of 10 KVA Online UPS (Name of the firm, telephone number and name of the item may be written on the reverse side of the Demand Draft). No interest will be payable on EMD. If EMD is exempted, Certificate has to be submitted along with the tender documents.

6. Earnest Money Deposit of tenderers would be returned by way of RTGS/NEFT or cheque after the contract has been finally awarded to the successful tenderer. A copy of cancelled cheque is required to facilitate refund of EMD amount.

7. Hypothetical or conditional Tender shall not be entertained. Tender once submitted shall not be allowed to be withdrawn or altered. If the tender is withdrawn or altered by the concerned party at any time after it is submitted, EMD submitted by tenderer may be

confiscated and in future the tenderer may be debarred to participate in the tender process of the Supreme Court.

8. The Registry will deal with the tenderer directly and no middlemen/commission agents, etc. should be asked by the tenderer to represent the cause and they will not be entertained by the Registry.

9. Over-writing/over-typing or erasing of the figures which render the tender doubtful or ambiguous are not allowed and shall render the tender invalid.

10. The Registry, in its discretion, reserves the right to reject or accept any or all tenders, partly or completely, at any time without assigning any reason thereof.

11. Each tenderer has to certify that all the terms and conditions are acceptable to him.

12. Tenderers are required to fill the Technical Specifications Compliance Sheet as at **Annexure- 'C'**. Financial Bids, i.e., **Annexure- 'D'** of only the technically-qualified tenderers shall be opened. **Brochures, in support of the technical specifications/model offered, are required to be appended to the technical bid as well.**

13. The tenderer should submit proof of his/her domicile in Delhi-NCR along with address of the office.

C. TERMS & CONDITIONS OF THE SUCCESSFUL TENDERER

14. **The successful tenderer shall have to deposit Performance Security @ 3% of the total amount of the Purchase Order by way of Bank Guarantee drawn in favour of "The Registrar (Admn), Supreme Court of India, New Delhi."** The Performance Security amount will be released after two months from the date of successful installation and submission of Satisfactory Working Report in this regard from each location by the successful tenderer / final bill payment / expiry of warranty / guarantee period, whichever is later.

15. The supply of the material as per the required specifications shall be required to be made within 3 days in the Registry (F.O.R. Destination) on receipt of the Purchase Order; in case supply is not made within the stipulated time and the Registry is forced to make short purchase to meet the emergent demand, the tenderer will be liable to make good the loss due to difference which the Registry may directly deduct from Bill/Security Deposit.

Non-availability of raw material/items shall not be accepted as a ground for delay in supply and shall equally be penalised.

16. Supply and installation of 10 KVA Online UPS is to be made on bill basis. The payment is made after supply is received and accepted as per specifications/requirement.

17. Even after awarding the Supply Order, the Registry reserves the right to terminate the same at any time, if the services of the tenderer are not found satisfactory.

18. The tenderer shall give an undertaking (**as per Annexure 'B'**) that the firm/ Partners/Director/ Proprietor has not been blacklisted and its business dealings with Central/StateGovernment/Public Sector units/ Autonomous bodies have not been banned/ terminated on account of poor performance.

19. The successful tenderer will have to abide by the terms and conditions as may be fixed from time to time by the Registry.

20. The warranty of the product shall be deemed to commence from the date of successful installation of each unit in which regard the successful tenderer would have to obtain a Satisfactory Working Report from each location after installation and submit the same to the Registry.

21. The materials supplied will be inspected by an Inspection Committee of Senior Officers of the Registry and in case the supply is not found in conformity with the specifications and any complaints received about its quality and performance during the course of their use/utilization, the entire supply will have to be replaced with the good quality exactly commensurate with approved specifications at the cost of the tenderer. The decision of the Committee in this regard shall be final.

22. The successful tenderer would take up any reported fault within two hours even at odd hours and during holidays and shall rectify the fault as far as possible. The repairs would be carried out on-site itself. If for some reason, it is not possible to carry out the necessary repair at the place where the item is installed, prior permission in writing shall be taken before taking the item to the workshop of the tenderer. However, in case the item is not likely to be repaired within 6 hours the firm would provide a standby for the same till the faulty item is repaired.

23. The tenderer shall maintain the equipment as per manufacturer's guidelines and shall use only standard/compatible/equivalent components for replacement. The original specifications/characteristics/features of the items shall not be changed without prior intimation to the Supreme Court of India.

D. PENALTIES

24. If delivery is not made in given time and the Registry is required to make purchase from outside at higher rates, the loss, if any, sustained by the Registry would be recovered from the tenderer.

25. Irrespective of the fact as to whether or not the Registry makes purchases from outside, the Registry may impose penalty **up to 0.5% per week** subject to maximum of **10% of total cost** of delayed articles, or of forfeiting the performance security if the delay is due to wilful laches or negligence on the part of the tenderer irrespective of inconvenience caused to the Registry.

26. The Security Deposit shall stand forfeited in case of breach of any of the conditions mentioned herein or if the supply of the items is found unsatisfactory / not as per specifications.

E. INVITATION OF TENDER

Interested parties may send their Tenders in Three sealed envelopes superscribing (a) "Earnest Money for 10 KVA Online UPS", (b) "Technical Bid for 10 KVA Online UPS" and (c) "Financial Bid for 10 KVA Online UPS" addressed by name to the undersigned so as to reach **on or before 13 March, 2023 up to 3:00 P.M.** which will be opened at 4:00 P.M. on the same day by a Committee of Officers constituted for the purpose before the tenderers or their authorised representatives who may wish to remain present. The tenders received after due date and/or time or without Earnest Money Deposit will not be entertained. In the first instance, envelopes containing Earnest Money may be opened and thereafter the envelopes containing Technical Bids (**Annexure-'C'**) will be opened. The envelopes containing Financial Bids (**Annexure-'D'**) will be opened at a later date and time to be communicated only to the tenderers who are found technically-qualified.

Sd/-

(Anil Kumar Sharma)
Additional Registrar (AM)

Note:- The Registry will remain closed w.e.f. 06.03.2023 to 11.03.2023 on account of 'Holi Holidays'.

**Supreme Court of India
Admn. Materials (P & S)**

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Dated : 3 March, 2023

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Submission of Tender: 13 March, 2023 up to 03:00 p.m.**

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SUPPLY AND INSTALLATION OF 10 KVA ONLINE UPS (with on-site comprehensive
company warranty on both UPS and Battery) HAVING AT LEAST ONE HOUR
BACKUP**

(Proforma to be filled by the Tenderer)

1. Name of the Tenderer : _____
with Delhi/NCR Address (the Registry may
conduct infrastructure inspection before award of contract)
2. Name of the Contact Person
with Telephone/Mobile No./
Fax No./E-Mail ID : _____
3. PAN No. : _____ (Attach Proof)
- 3A. GST Registration No. : _____ (Attach Proof)
4. Whether all the terms & conditions
of NIT are acceptable : Yes/No : _____
5. Whether rates are inclusive/exclusive
of GST.
Please mention it clearly : _____
6. Discount, if any : _____
7. FOR: Supreme Court Registry : _____
8. Whether Undertaking of Non-blacklisting attached: _____
9. Whether empanelled with the Registry
enclose proof with tender document: _____
10. Delivery Schedule : _____

11. Name & address of the Govt. Offices etc.
of which the tenderer is
having the contract (For ATS in UPS)
with name of contact person and
his telephone/mobile number: _____
12. Details of previous experience
in the field & infrastructure of the Company: _____
13. Whether EMD is submitted or
Certificate for its exemption is enclosed: _____

Dated:

Signature
(Name of firm with stamp)

UNDERTAKING

I/We undertake that (name of the company) has not been blacklisted/banned by any Government Department/Public Sector undertaking/Autonomous Body.

Signature of the authorised
signatory of the firm/company/
organisation/Official Stamp/Seal.

Date:
Place:

TECHNICAL BID**SPECIFICATIONS COMPLIANCE SHEET**

S.No.	Feature	Specifications	Compliance (Yes / No)	Remarks, If Any (attach technical brochures)
1	Capacity	10 kVA Online		
2	Technology	Microprocessor based Digital Control, IGBT based, True on line double conversion, AC to DC conversion and then DC to AC.		
3	Input	Voltage	110VAC-275VAC	
		Phase	Single phase with ground	
		Input Frequency Range	50 Hz±10%	
		voltage range to take 50% load	110VAC~275VAC	
		voltage range to take 100% load	160VAC~275VAC	
		Power Factor	≥0.995	
		Inrush Current Limit	3*Irms	
		protection	upstream breaker	
4	Output	Power (VA) max	10000	
		Power(W) max	10000	
		Power Factor	1.0	
		frequency Synchronization range	45-55Hz / 54-66Hz extendable to 40~70HZ when load < 50%)	

		frequency – Slew rate	1 Hz/s		
		frequency – Battery mode	(50/60±0.1) Hz		
		Output Voltage	230V AC ±1% Single Phase		
		Output Wave form	PWM Sine Wave		
5	Transfer time	Inverter Mode ↔ Battery Mode	0ms		
		Battery Mode ↔ Inverter Mode	0ms		
		Inverter Mode ↔ bypass Mode	0ms		
6	Full load efficiency	Line mode with battery full charged	95% @ 230V output with typical load		
		ECO mode	≥98%		
7	Overload Capacity	Line mode	100% < Load ≤ 105%: Constant		
			105% < Load ≤ 125%: 10 minutes		
			125% < Load ≤ 150%: 30s		
			>150% :500ms		
		Battery mode	100% < Load ≤ 105%: Constant		
			105% < Load ≤ 125%: 1 minutes		
			125% < Load ≤ 150%: 30s		
			>150% :500ms		
		Bypass Mode	105% < Load ≤ 125%: Constant		
			125% < Load ≤ 150%: 30s		
			Load >150%: 500ms		

8	Battery	External battery connection	Connector		
		DC Voltage	192VDC (192V~240V adjustable)		
			11.4V/pc		
			10.5V/pc		
		Leakage current	<300uA		
		Battery fuse current	100A		
		Preferably battery makes: Exide, Quanta, Panasonic etc.			
9	Charger	Charger current	default 4A (0~12A adjustable)		
		Floating Voltage Phase	13.65V/pc		
10	Features	ECO Mode	YES		
		Battery Capacity Calculation	YES		
		Fan Speed Control	YES		
		Frequency Converter Mode (CVCF)	YES, 60% load		
		Maintenance Bypass Switch	factory optional		
		Parallel	up to 3 units		
11	Interface	RS232	YES		
		USB	YES		
		EPO Function	YES		
		Comm slot box	YES		
		Comm card	Optional (NMC/Moudbus/Dry Contact)		
		Dry Contact (Dry in/Dry out)	YES		
		Input connection	TB		

		Outlet socket	ITB		
12	Environmental	Operating Temperature Range	0°C ~ 40 °C (40~50°C at 50% load)		
		Relative Humidity	0 ~ 95% (No condensing)		
13	Regulations	ESD	IEC 61000-4-2 Level 3		
		RS	IEC 61000-4-3 Level 3		
		EFT	IEC 61000-4-4 Level 4		
		Surge	IEC 61000-4-5 Level 4		
		Conduction	IEC 62040-2 Category C3		
		Radiation	IEC 62040-2 Category C3		
		Safety	CE Marked		
		Transportation	ISTA 1H		
		Protection	IP 20		
		Performance classification	VFI-SS-111		
14	Isolation	Inbuilt Output Isolation Transformer			
15	Protection	Input and Output over voltage and under voltage, Output Overload, output short circuit, battery Low/High trip etc, Battery reversed polarity, protection for IGBT & thermaloverload; If the UPS shuts down after permissible or deep discharge, it should switch On automatically after mains power restoration.			
16	Indications	Input: Voltage &			

		Current, Mains On, Inverter On, battery mode, Battery low, overload, Output: Voltage, Current, frequency, power, and load etc.		
17	Alarm	Audible Alarms should be provided for Mains fail, battery low, Trip Condition etc		
18	LCD Display	Input Voltage, output Voltage, Output Current, Battery charge etc.		
19	Backup	Min 60 Minutes on Full Load. VAH Should be minimum (10000Ah)		
20	Remote Monitoring	SNMP support		
21	Enclosure	MS Powder coated with caster wheels for UPS and batteries		
22	Warranty	3 Years for UPS and batteries		
23	Noise level	<55dB @ 1meter		
24	Harmonic distortion	< 2% (Linear Load), ≤5% (Non-Linear Load)		
25	Software Support	Linux / Windows		

ANNEXURE-'D'**Supreme Court of India
Admn. Materials (P & S)**F. No.: 10KVA UPS/2022
Dated : 3 March, 2023

Last _____ date _____ for

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(Proforma to be filled by the Tenderer)

Financial Bid

- Brand Name along with Model No. of UPS being offered: _____
- Brand Name of Batteries being offered: _____
- Warranty being offered on UPS: _____
- Mention circumstances when warranty shall not be applicable: _____
- Warranty being offered on Batteries: _____
- Mention circumstances when warranty shall not be applicable: _____

Item Name	Price per unit (In Rs.)	GST % extra applicable Per Unit	Total net price per unit (In Rs.)	Whether empanelled with NICSI for these items (mention 'YES' or 'NO'), If 'YES', furnish NICSI approved rates for these items (In Rs.)
<u>1. Online UPS only (10 KVA)</u> having at least one hour backup				
<u>2. Battery only</u>				
Please mention the number of batteries required (here)				